



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
(WZ) PUNE AT PUNE.

EXECUTION APPLICATION NO. 10/2025

IN

ORIGINAL APPLICATION NO. 93 OF 2023

TALOJA INDUSTRIES ASSOCIATION (TIA) ...APPLICANTS

V/s

MOEF & CC AND OTHERS ...RESPONDENTS

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO.4
-MAHARASHTRA POLLUTION CONTROL BOARD

I, Satish Padwal Age 55, Occupation-Service, the Regional Officer, Navi Mumbai of the Maharashtra Pollution Control Board, Respondent No. 4 herein, having my office at Maharashtra Pollution Control Board, Raigad Bhavan, 7th floor, Sector - 11, C.B.D Belapur, Navi Mumbai, do hereby state on solemn affirmation as under :-

1. I say that, I am the Regional Officer, Navi Mumbai of Respondent No.4, (MPCB) and authorized to affirm the present reply to affidavit on its behalf. I have examined the

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relevant records available in my office in respect of the above matter and affirming the present reply Affidavit based on records available in the office. I say and submit that nothing in the present Reply Affidavit may be deemed to be an admission of any of the contents of the above-captioned Application. It is submitted that nothing in the above-captioned application may be deemed to have been admitted for mere want of specific denial.

2. I say that the Applicant has filed the present Execution Application seeking a direction to the Answering Respondent to comply with the directions issued by this Hon'ble Tribunal in para No. 11 of its order dated 02/06/2025 in OA No. 93/2023. I say that in Para No. 11 of the impugned order, this Hon'ble Tribunal had granted one month period to the Steering Committee to take decision on the Representation made by the Applicant i.e. Taloja Industries Association (TIA) and an opportunity of being heard should also be given to the Applicant whether to relax the COD limit to 250 mg/L or not, for the SSI units, particularly keeping in view that the Applicants are resisting to put in place SCADA system as well as online monitoring system. The Steering Committee consists of officials of MPCB, MIDC and CETP Operators to assess the functioning of CETP and suggest remedial measures. I say that the

impugned order is annexed as 'Annexure-I' to the present Application.

3. I say that pursuant to the impugned order dated 02/06/2025, the Steering Committee's 5TH meeting was held on 19/06/2025. I say that the Applicant through its members was physically present for the said meeting to discuss the representation made by Taloja Industries Association i.e. Applicant regarding COD limits for Small Scale Industries (SSI). I say that in the meeting, the Steering Committee reviewed the CETP outlet data and after consideration of the same, it was again recommended that all SSI units should implement the following measures:
- a. **Provision of 'Lock & Key' system-** refers to the physical security measures (such as lockable valves, gates, and sampling points) installed at the discharge point where industrial wastewater enters the CETP drainage system. I say that there are total 104 SSIs (Small Scale Industries) connected to CETP Taloja and approximately 27% of SSI Units have not yet made provision for lock and key system. I say that MIDC has already issued directions to industries on 02/07/2025 for the same. The said provision helps for prevention of unauthorized discharge which cause shock load to CETP further disturb the CETP, ensuring



compliance with consent conditions and facilitating regulatory inspections.

- b. **Installation of SCADA-** It provides a centralized, real-time mechanism to monitor effluent parameters such as pH & COD and control the vast network of pipelines, pumps, and treatment stages. I say that none of the SSI Units out of 104 have made provision for SCADA system.
- c. **Adopt positive discharge-** avoid illegal connection & reduce any shock load to CETP.
- d. **Provision of electronic flow meters-** Measure flow electronically to ensure effluent discharge quantity per day is as per the consent condition.

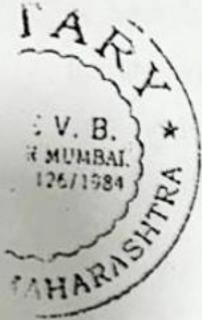
In this regard, the MIDC i.e. respondent No.5, has already issued directions to industries on 02/07/2025 for the same.

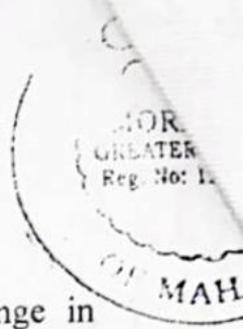
- 4. I say that the relaxation of the COD limit to 250 mg/L is under consideration by the Steering Committee, subject to continued CETP performance for a longer time and full compliance of the various directions issued by the Board from time to time. I say that the said letter dated 13/08/2025, is annexed as 'Annexure- II' to the



present Execution Application.

5. I say that the Applicant has sent a letter dated 30/08/2025 to the Respondent Board. I specifically say that, vide impugned order dated 02/06/2025, at paragraph No.11, this Hon'ble Tribunal had directed the Steering Committee to take decision whether to relax the COD limit to 250 mg/L or not, for the SSI units, particularly keeping in view that the applicants are resisting to put in place SCADA system as well as online monitoring system. The Respondent Board has persuaded with the industries with enforcement of consented standards and operational upgrades which have led to a 1.5-year trend of improved CETP performance. Any relaxation of COD limits may hinder operations and result in poorer effluent quality at the outlet. A copy of said letter dated 30/08/2025 is annexed and marked as an 'Annexure A3' to the Application.
6. I say that, the Applicants, in their reply dated 30/08/2025, stated that though the CETP has 27.5 MLD installed capacity, the current handling is only of 16 MLD and therefore it has 11.5 MLD of spare capacity and this surplus allows scope for expansion/ change of products by industries. The CETP is currently experiencing lower hydraulic load because member units are not operating at peak scale. The Board continues to

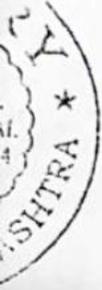




monitor operations of industries. Further, any change in products/ expansion, industry must obtain Environmental Clearance from the respective Government Authority. The Respondent Board only take decision on the basis environmental clearance obtained by the industry.

7. I say that the present Respondent had responded to the Applicant's letter dated 30/08/2025 on 16/09/2025 stating that the present Respondent had taken cognizance of the concerns raised in the letter dated 30/08/2025. I say that the Applicant's final request is as per the said letter dated 30/08/2025 as follows –
- (i) Relax the Effluent discharge norms for MSMEs, in line with CETP inlet design standards.
 - (ii) Initiate strict action against residential buildings coming up within the mandated buffer zone.
 - (iii) Expedite execution of the 3km CETP Deep Sea Discharge Extension Project.

In view of above, the Respondent Board has communicated vide letter dated 16.9.2025 and cleared the view of the Board on the above 3 points raised by the Applicant. A copy of said letter is annexed as Annexure A-4 to the Execution Application



It is submitted that the Steering Committee/ MPCB does not have power to grant relaxation of effluent norms. The said powers are vested with the MOEF & CC, Govt of India.

Solemnly affirmed on ...30th day of Jan, 2026.

For and on behalf of Maharashtra Pollution Control Board

[Handwritten Signature]

(Satish H Padwal)
Regional Officer- Navi Mumbai



Place:- Mumbai
Dated:- 30/01/2026



BEFORE ME
[Handwritten Signature]
VASANT B. MORE
Notary Gr. Mumbai
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Sion West, Mumbai-400022

